

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 765 of 2020**

**IN THE MATTER OF:**

**P. R. Venkatesh**

**...Appellant**

**Versus**

**Sripriya Kumar & Ors.**

**...Respondents**

**Present:**

**For Appellant : Mr. Goutham Shivshankar, Advocate**

**For Respondents : Mr. Vijaykumar, Advocate for IRP**

**Mr. Sripriya Kumar, IRP**

**O R D E R**

**(Through Virtual Mode)**

**09.09.2020 I.A. No. 2047 of 2020**

For the reasons assigned in the application, delay of 12 days in preferring the appeal beyond the prescribed period of 30 days is condoned.

I.A. No. 2047 of 2020 stands disposed of.

The issue raised in this appeal is that the amount paid was in lieu of genuine services i.e. consultancy and the transaction in question is beyond the look back period.

Issue Notice upon the Respondents.

Mr. Vijaykumar, Advocate waived and accepted notice on behalf of Respondent No. 1. No further notice needs to be served upon him. Respondent No. 1 may file reply-affidavit within one week.

Let notice be issued only upon Respondent Nos. 2 and 3. Appellant to provide mobile Nos./e-mail address of the Respondent Nos. 2 and 3. Notice be issued through e-mail or any other available mode. Requisites along with process fee be filed within three days.

List the appeal on **17<sup>th</sup> September, 2020** along with 'Company Appeal (AT) (Insolvency) No. 349 of 2020'.

**[ Justice Bansi Lal Bhat ]  
Acting Chairperson**

**[ Justice Anant Bijay Singh ]  
Member (Judicial)**

**[ V.P. Singh ]  
Member (Technical)**

/ns/gc/

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